

Tata International Airport

3414. SHRI G. GANGA REDDY : Will the Minister of CIVIL AVIATION be pleased to refer to the reply given to USQ No. 760 on December 3, 1998 regarding revival of Tata International Airport Project and state:

(a) whether the viability that were being reworked regarding revival of Tata International Airport project near Bangalore has been completed;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which a final decision in this regard is likely to be taken?

THE MINISTER OF CIVIL AVIATION AND THE MINISTER OF TOURISM (SHRI ANANTH KUMAR) : (a) to (d) The proposal is under consideration in consultation with the Government of Karnataka.

Labour Tribunal's Award

3415. SHRI GORDHANBHAI JAVIYA : Will the Minister of LABOUR be pleased to state:

(a) whether the Regional Labour Commissioner is the appropriate authority for securing implementation of the Labour Tribunal's Award;

(b) if so, the remedies that are available to a party for the non-implementation, delayed implementation and partial implementation of the Tribunal's Award;

(c) whether the Regional Labour Commissioner has the jurisdiction to launch prosecution against the party defaulting implementation of any of the term of the award; and

(d) if so, the details thereof and rules and procedure to be followed in this regard?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) The Central Government has delegated powers to Labour Enforcement Officers (Central) who are working under Regional Labour Commissioners (Central) as the appropriate authority to implement the Awards.

(b) The Parties can approach for no-implementation, part-implementation or delayed implementation of award after 30 days from the date of its publication to the appropriate Govt. or any of its appointed officer for the purpose to launch prosecution in the Court of Law.

(c) According to Section 34 of Industrial Disputes Act, 1947 the appropriate Government has delegated powers to Labour Enforcement Officer (Central) for launching prosecution against the party defaulting in implementation of any of the terms of the award. However, where the accused is a public servant attracted by the provisions of Section 197 of Cr. P.C. the sanction of the employing Ministry is also required to be taken for launching prosecution.

(d) Where non-implementation, delayed implementation or partial implementation of Tribunal's award or breach of any award is brought to the notice of Central Industrial Relations Machinery in case of Central Government, a show-cause notice is issued to the defaulting party offering him an opportunity to implement the award failing which prosecution is launched under Section 29 of the Industrial Disputes Act, 1947.

Concessional Air Ticket for Disabled

3416. SHRI SURESH WARPUDKAR : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Supreme Court has directed the Indian Airlines to give concessional air tickets to people suffering from above 80 percent locomotor disability;

(b) if so, whether these directions are also applicable for the private domestic airlines;

(c) if not, the decision taken by the Government in this regard; and

(d) the steps taken by the Government for the reimbursement of concession amount to the Indian Airlines on account of certain such facilities being extended to several group of citizens?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF TOURISM (SHRI ANANTH KUMAR) : (a) Yes, Sir.

(b) and (c) No, Sir. Private Airlines operators are free to fix their fares or extend concessions based on their commercial judgement.

(d) The matter has been taken up with the Ministry of Defence to reimburse Indian Airlines to the extent of discount offered to Armed Forces.